



FORM No. 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Application No. O.A 496 of 2006

Applicant(s) Chakradhar Sahoo Respondent(s) Union of India & Others

Advocate for Applicant(s) M/s. Samarendra Pattnaik Advocate for Respondent(s) L.K. Mohanty

D.K. Mohanty

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of Rs. 50/- filed. Copy not Served. Notes on Scrutiny may kindly be seen. for purpose of Registration/Consideration please.</p> <p><u>28/4/06.</u> <u>S.O (T)</u> <u>28/4/06</u></p> <p><u>DR</u> Note on Scrutiny sheet may be seen.</p> <p><u>Registration</u></p>	<p><b>REGISTER</b></p> <p><u>DR</u> <u>Regis.</u></p> <p>Order dated - 14/06/2006.</p> <p>On being mentioned by the Lt. Counsel for the Applicant, this matter has been taken up today, during summer vacation.</p> <p>Heard Mr. S. Pattnaik, Lt. Counsel for the Applicant and Mr. B. B. Pattnaik, Lt. A.S.C. for the Railways; who vehemently opposed the interim prayer; on whom a copy of this O.A has already been served.</p>

## Notes of the Registry

## Orders of the Tribunal

Order Pre-Page

This application has not been registered due to non-filing of legible copy of annexures. It is found that all annexures except A-2, are legible.

Advocate for the applicant undertakes to file legible copy of A-2 by one week.

If ordered, the application may be registered.

For orders.

*h*  
14/6/02

*Ref*  
14/6/06

For Admision & interim order with limitations. Copy served.

*P. D. D.*

14/6/02.

Copies of order dt 14.6.02 issued to counsel for both sides.

*h*  
15/6/02

After hearing Ld. Counsel for both the parties, and perusing the materials placed on the record, this O.A. is submitted to the Respondent No. 1 to cause an inquiry into the allegations made by the Applicant under Annexure - A/4. He may take assistance of the vigilance Department. The Applicant is also at liberty to place any new fact which may come across before the Respondent No. 1. for inquiry and taking corrective steps, if any.

With the above direction, this O.A. is disposed of at the admission stage.

A copy of this order be given to both the sides, free of cost.

*BBPL 14/6/06*  
Member (Adm.)